

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 107

CP (IB) No. 350/Chd/Chd/2022

**IN THE MATTER OF:**

Indian Bank

...Petitioner

Vs.

Pragya Balsaria

...Respondent

**Under Section:** 95(1), IBC 2016

**Order delivered on 01.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner: Mr. Abhishek Singla, Advocate  
For the Respondent: Mr. Viren Sharma, Advocate

**ORDER**

Reply/Objections have been filed by Ld. Counsel for the Respondent vide Diary No. 02438/2 dated 26.04.2024. The same are taken on record. A date is requested by Ld. Counsel for the Petitioner/RP for filing a response against the reply/objections of the Respondent. Let the same be filed within one week with a copy in advance to the counsel opposite. List on 02.07.2024.

Sd/-

**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**